

I would like to urge upon the Government to provide additional funds to State Government to settle their claims to pay them Rs.12500 as grant-in-aid and Rs. 12500 as interest free loan as agreed by the Government.

[Translation]

**(viii) Need to include construction of proposed Auranga And Kanhar reservoirs In Bihar during the current plan**

SHRI JORAWAR RAM (Palamau): Mr. Chairman, Sir, I would like to draw the attention of the Minister of Water Resources Minister of towards Palamau district of Bihar. In Palamau district irrigation facility is available only for 84,000 acres of agricultural land out of a total of 10.31 lakh acres, but assured irrigation is available for 67,000 acres only. When the construction of the Koyel water reservoir was started in 1970, the representatives of this district protested with one voice saying that the said reservoir would be helpful for the irrigation of barely 40,000 acres of land and its special benefits would be available to Aurangabad and Gaya districts. At that time the then Bihar Government gave the assurance that 1,61,000 and 1,46,000 acres of land respectively will be irrigated with the waters of Auranga and Kanhar water reservoir schemes and the Kanhar reservoir will provide 400 megawatt of electricity which would be a creditable achievement for India. But the Bihar Government has stopped work on the above mentioned projects. The then Bihar Government in 1977 had sanctioned Rs. 450 crores for these projects but the amount was spent on other heads.

It may be mentioned that the approval of the Planning Commission and the Ministry of Forest and Environment has been received and administrative approval to the tune of Rs. 125 crores has been given. Therefore, immediate action should be initiated to commence work on the said projects in the 1990-91 plan and the Auranga Amanat and Kanhar reservoir projects should be in-

cluded in the 1990-91 plan.

[English]

MR. CHAIRMAN: Now, we are taking next item Discussion under Rule 193. The time allotted is 2 hours. Today we are going to sit upto 8 O'clock. Just now, we have adopted the Twelfth Report of the Business Advisory committee. It says that since the Bills are to be passed on 24 May, 1990, the House may sit upto 8 p.m. on 24th May, 1990.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, May I draw your attention to this Business Advisory Committee Report which you have adopted few minutes ago? It states very clearly in its paragraph:

"The Committee also recommend that discussion under Rule 193 on the statement made by the Minister of Home Affairs on 22nd May, 1990 regarding murder of Maulvi Md. Farooq in Srinagar may be taken up immediately after disposal of Calling Attention on Thursday, the 24th May, 1990 and concluded by 4.00 P.M. on that day."

We have passed this Resolution. Now we have to take a decision whether we are going to dispose of the four Bills today because we have to advise our speakers also. If this continues till tomorrow, then they are not being taken up either today or tomorrow... (Interruptions)

SHRI G.M. BANATWALLA (Ponnani): The BAC Report has become infructuous, Sir.

MR. CHAIRMAN: I can understand what you are pointing out. You are talking about the time factor.

SHRI NIRMAL KANTI CHATTERJEE: Sir, let me suggest the via media, which is that let the discussion under rule 193 be

[Sh. Nirmal kanti Chatterjee]

taken up. Let it be initiated and then let us take up the Bills.

MR. CHAIRMAN: If you decide that, I have no objection. The House has to decide that.

SHRI A. CHARLES (Trivandrum): Sir, discussion under rule 193 should be finished first. There is no point in postponing it.

SHRI NIRMAL KANTI CHATTERJEE: The Government has to get these Bills passed. These Bills cannot be left out.

MR. CHAIRMAN: Mr. Chatterjee, I want to make one point. Even though we have adopted this Resolution, as you are telling, this had to be taken up immediately after the Calling Attention and had to be over by four o'clock. But the Calling Attention itself was over only by that time. The time allotted to the discussion under rule 193 is always two hours. Therefore, you have to decide now.

SHRI NIRMAL KANTI CHATTERJEE: I say, Sir, you take up discussion under rule 193. Like the other discussions under rule 193 which are being adjourned from day to day, this has also to be adjourned till these Bills are passed.

SHRI RAM NAIK (Bombay North): Sir, we are in a fix. For the Bills which are to be passed, we have allotted four hours. Now it is already more than four p.m. and we have decided to work up to 8 o'clock. So, if we take up the Bills now, they can be completed. But if we continue with the discussion under rule 193, then the Bills will not be completed.

PROF. P.J. KURIEN ((Mavelikara): Mr. Chairman, Sir, according to the List of Business, the discussion on Kashmir has priority. Not only because of that, the Kashmir issue is of very high priority. Yesterday the entire House, both sides, wanted a discussion even yesterday itself and then only the Speaker ruled that it will be decided in the BAC, and

the BAC, after due consideration, has decided that this will be discussed immediately after the Calling Attention. With regard to Government Bills, You know our cooperation is offered. You want the Bills to be passed and those Bills can be passed. Nobody is disputing that. But the importance of Kashmir issue and the discussion on that can, in no way, be belittled. So, I strongly feel that we take up the discussion on Kashmir and finish it today. After that we can proceed with the Government Business... (Interruptions) You have got four days. Why do you worry?... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): There is not much difference in our approach. What upsets our scheme of things is that we remember only a part of what we decide in the Business Advisory Committee and tend to forget the rest. As a via media, I suggest that a discussion on the important issue of Kashmir may be started rightaway and let Shri Soz initiate it with his speech followed by one or two more members. (Interruptions) Leave it. Let us listen to the discussion on Kashmir for an hour till 5.30 p.m. Reply may be given tomorrow and after that we may pass the Bill. First you agree for something and then all of sudden you change it, that is the problem. (Interruptions)

[English]

PROF. P.J. KURIEN: What is the importance for those Bills? We cannot have both these things. (Interruptions)

SHRI SATYA PAL MALIK: This is not good. You agree for something in the B.A.C. and then when you come to the House, you say something else.

[Translation]

No Government business has been trans-

acted since 4.00 p.m. We agree to each and every proposal. You agree to every discussion. (*Interruptions*)

[*English*]

SHRI P.R. KUMARAMANGALAM (Salem): Sir, it is most unfortunate that the Government is taking this stand and trying to evade the major discussions. Let me make this clear here that both the BAC and this House had agreed to extend the sitting of this House. There is nothing so urgent about these Bills that they should be passed tonight itself. If the sitting of the House is not extended, then I can understand the importance of the Bills. Now the time of the House is extended and we have agreed to pass these bills after appropriate discussion and proper amendments if necessary. But as at the moment, let us be very clear about the discussion on the Kashmir issue. I insist that the highest priority should be given to this. There should be proper discussion on this.

SHRI SATYA PAL MALIK: Sir, the Members of the B.A.C. agreed for something and here they say something else.

[*Translation*]

Never such a thing has happened in the Business Advisory Committee (*Interruptions*)

[*English*]

SHRI P.R. KUMARAMANGALAM: In the B.A.C. it was agreed that two hours will be available for discussion on this issue under 193 and thereafter we can pass the Bills listed in today's agenda. We can even keep sitting upto 8 O'clock or so, pass the Bills. But unfortunately much of the time was not available because the Calling Attention itself continued up to 4 O'clock. (*Interruptions*)

SHRI SATYA PAL MALIK: You should have told us very clearly at that time.

[*Translation*]

What is there to extend the House now. (*Interruptions*)

[*English*]

MR. CHAIRMAN: Generally, what used to happen is when the House takes up discussion under Rule 193, it will go beyond two hours or three hours or even four hours. That is usually happening. But if all of you cooperate and try to be very brief, we can complete this issue.

(*Interruptions*)

SHRI SATYA PAL MALIK: It is really painful.

[*Translation*]

We had agreed for everything, even for 193 and time was allotted accordingly. We have always agreed to what the hon. Members wanted.

[*English*]

SHRI P.R. KUMARAMANGALAM: Sir, I would like to know what is the Government stand on this issue?

MR. CHAIRMAN: I can understand the feeling of the Government as well as most of the Members in this House. They want to pass these bills as also discuss the Kashmir issue under Rule 193. So, you can discuss the issue under rule 193 today and then you can pass these Bills also even if the House has to sit till 9 O'clock or 10 O'clock.

SOME HON. MEMBERS: No, no.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, we have accepted every discussion under Rule 193 and accommodated them and unanimous decisions were taken. My only appeal to the House is that there are three important Bills, in the sense that the Gold (Control) Repeal Bill is to be passed. It is only two-line Bill. If it is taken immediately, whatever provisions are there they can be implemented and harassment of the small goldsmiths can be stopped immediately. If it is postponed by one day, that is tomorrow, then tomorrow is

[Prof. Madhu Dandavate]

Friday when Private Members Bills will have to be taken up and as a result of that, it will be rotating for days together. And as a result of that, harassment is caused. Therefore, I appeal to you that you may carry on discussion under Rule 193 for one hour. After that, the Bills can be taken up and then, again you can take up discussion under Rule 193. (*Interruptions*)

SHRI P.CHIDAMBARAM (Sivaganga): It is an attempt to derail this debate. We would like you to start discussion on Kashmir and finish it today. (*Interruptions*)

DR. BIPLAB DASGUPTA (Calcutta South): Sir, then what happens to the other discussion under Rule 193? (*Interruptions*) Sir, I was trying to make a point. I cannot really understand what they want. They want the discussion on Kashmir to take place. We are also very much interested in the discussion on Kashmir. On that there is no disagreement. But the question is, a large amount of legislative work has not been done and a number of other items are also outstanding. So, the request from this side of the House is this. Let us start with Kashmir with the undertaking that as far as those Bills are concerned, they will be passed without any discussion. Let them agree to pass them without any discussion, let them show their sincerity. (*Interruptions*) It is clear that they are not interested in Kashmir. They have no sympathy for Kashmir. They are interested only in blocking the proceedings of the House. This is what they have been doing over the last few days. So, I am requesting that we should discuss Kashmir for one hour and after one hour we pass the Bills without any discussion, and then come back to Kashmir again. (*Interruptions*)

MR. CHAIRMAN: If all of you speak like this, what is this? Without my permission, don't talk like this.

SHRI P.R. KUMARAMANGALAM: We extended the House to facilitate Government business. (*Interruptions*) And we want

to take it clear that let the discussion under Rule 193 go on now. Thereafter, if there is time, they can take up Bills today; if not, tomorrow definitely we ensure that the Bills are passed. Why should they be so allergic to it? (*Interruptions*)

DR. BIPLAB DASGUPTA: Let us start with Kashmir. And after one hour we pass the Bills and then come back to discussion on Kashmir again.

SHRI SATYA PAL MALIK: We are for this. This is the consensus and if need be, Sir, you take the consensus of the House.

SHRI G.M. BANATWALLA: Sir, you proceed. Then we will see. (*Interruptions*)

MR. CHAIRMAN: Whatever is said, instead of debating on this procedure, let us start this debate. After one hour, whatever you feel you can decide. In the mean time I request the Government Whip and also other leaders to come together and decide. Now, if you start opening this debate, it will take a long time to decide on the procedure. Therefore, I request you to start discussion on Kashmir first. After one hour, you decide whatever you want.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker Sir, let there be a discussion on Kashmir for an hour right now and the hon. Minister may reply to it some other day. (*Interruptions*)

[*English*]

MR. CHAIRMAN: After one hour you decide.

DR. BIPLAB DASGUPTA: Sir, you start with Kashmir. Let them have no more excuses.

MR. CHAIRMAN: Now, Dr. Chinta Mohan-absent. So, Shri Santosh Mohan Dev may initiate the debate under Rule 193.